



\$~17

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2016/2019, CM APPL. 9468/2019 & CM APPL. 67554/2024

SMT. ZENEISIILE ATE LOUCII

.....Petitioner

Through:

Mr. Karma Dorjee and Mr. Dechen

W. Lachungpa, Advocate.

versus

THE ELECTION COMMISSION

OF INDIA & ANR

....Respondents

Through:

Mr. Vikas Singh, Sr. Advocate with Mr. Rituraj Biswas, Mr. Mayan Prasad, Mr. Sandeep Bisht and Ms. Deepika Kalia, Advocates

for R-2.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER 11.12.2024

%

- 1. Mr. Mohit Kumar Gupta, learned counsel, states that he had earlier appeared on behalf of respondent No. 2 in this petition, but seeks discharge, as respondent No. 2 is otherwise represented. Mr. Gupta is therefore discharged.
- 2. An adjournment is sought on the ground that learned senior counsel for the petitioner has suffered a bereavement in his family.
- 3. List on 20.12.2024.

PRATEEK JALAN, J

DECEMBER 11, 2024/*MR/kb/*